

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 309

Resolution Plan 25/2024

In

IB-761(ND)/2022

IN THE MATTER OF:

State Bank of India

Vs

M/s. Kotsons Pvt Ltd.

.....APPLICANT/PETITIONER

.....RESPONDENT

SECTION

U/s 7 of IBC, 2016

Order delivered on 12.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the SRA

: Mr. P. Nagesh, Sr. Adv. Mr. Akshay Sharma,
Mr. Shourya Aditya, Advocates.

For the RP

: Mr. Abhishek Anand, Mr. Karan Kohli,
Mr. Krishan Sharma, Advocates a/w
Mr. Alok Kaushik (Resolution Professional)

HYBRID HEARING (PHYSICAL & VC)

ORDER

Resolution Plan 25/2024:-

We have heard the submissions made by Mr. Abhishek Anand, Learned Counsel appearing for the Resolution Professional.

Order **reserved**.

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**